

The balances in the Non-Resident (External) Rupee (NRE) accounts are maintained in Rupees and the question of payment of principal and interest in foreign currencies arises only when repatriation of such balances are sought by the depositors. As such, details of the interest payable in foreign exchange on such accounts is not separately being compiled.

(b) the interest rates allowed on FCNR and NRI deposits now are lower than the Prime lending rate in U.K. except in the case of NRE deposits of more than three years maturity; and Higher than the Prime lending rate in U.S.A. in respect of deposits of more than six months maturity.

(c) and (d). While the depositors benefit from the higher interest rates, the country benefits from the foreign exchange accruals in these accounts. It is also expected that a good part of these deposits would eventually be utilised within the country thus limiting the actual outflow of foreign exchange. Moreover, having regard to the fall in interest rates abroad, the interest rates on FCNR deposits are revised downward from time to time, the last revision being in September, 1986.

#### Transfer of Profit of Shares Abroad by Multinational Companies

\*213. SHRI RAM BHAGAT PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some companies transfer profit of shares of multinational companies abroad by indirect method and Indian currencies are returned back to India against the provisions of law; and

(b) the names of multinational companies against whom FERA and COFEPOSA violation proceedings have been initiated during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) No such instance has come to the notice of the Government.

(b) During 1985-86, the Directorate of Enforcement (FERA) have initiated

adjudication proceedings for violation of the provisions of F.E.R. Act against the following multinational companies (i.e. branches or subsidiaries of foreign company(ies) in India:

1. Jokai India Ltd., Calcutta.
2. American Express Banking Corpn., Bombay.
3. M/s. Brooke Bond India Ltd., Calcutta.
4. M/s. Bata India Ltd., Calcutta.
5. M/s. Triveni Tissues Ltd., Calcutta.
6. M/s. BCCI, Bombay.

In the case of BCCI, Bombay, 4 employees of the company have been detained under COFEPOSA who have subsequently been released by High Court till final hearing of the writ petition.

#### Assistance for Cleaning Krishna River

\*214. SHRI SHARAD DIGHE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government propose to make any budgetary provision during 1987-88 to give financial assistance sought by Maharashtra Government for cleaning of Krishna River; and

(b) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL):

(a) No Sir.

(b) Does not arise.

#### Armed Police Guards for Currency Chests

\*215. DR. G.S. RAJHANS :  
SHRI V.S. KRISHNA IYER :

Will the Minister of FINANCE be pleased to state:

(a) whether Union Government have again impressed upon State Governments and Union Territory Administrations the